

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

Original Application No. 04/2022

IN THE MATTER OF

Sanjay Kumar

Applicant

Versus

Union of India and ors.

Respondent

Action taken report of Sachin Gupta,
Commissioner, Municipal Corporation,
Panchkula.

RESPECTFULLY SHOWETH:

1. That the present complaint is listed for hearing on 26.04.2024 before this Ld. Tribunal.
2. That on the last date of hearing, i.e., 15.02.2024, a report was submitted and the same had been taken on record by this Ld. Tribunal.
3. That, the current compliance report post-15.02.2024 is in accordance with orders dated 09.01.2024 and 15.02.2024 passed by this Hon'ble Tribunal in OA No.

04 of 2022 (I.A. No. 240/2022) - Sanjay Kumar V/s Union of India & Ors. The following fresh reports is submitted :

i. The total quantity processed at **JHURIWALA** from 03.12.2023 to 05.03.2024 is 90837.00 MT, which is equal to the total quantity specified in the work order. A portion of the quantity remains outstanding due to the tender that did not mature in the said time i.e. during the months of March, April, and the first 7 days of May 2023. Consequently, the waste from Door to Door collection was deposited at the Jhuriwala Dumping site, amounting to an estimated 13500 MT based on a daily generation rate of 200 MT from Panchkula City. The Municipal Corporation, Panchkula is committed to comply with the directives of the hon'ble Tribunal for the timely completion of the legacy waste quantity. To address this, Municipal Corporation, Panchkula prepared an enhancement case, which was subsequently approved by the Director ULB vide memo No. PA/CE/2024/1193 dated 14-03-2024. Following this approval, a revised work order was issued to the same agency on 15-03-2024. Since commencement of the revised work order, the agency has processed 8530 MT of waste out of the total 13500.00 MT. Currently, only 0.45 acres of the total area of 4.5 acres remain with legacy waste, with plantation and grassing efforts underway in the reclaimed land area (attached photos for reference).

Based on current processing capacity per day, the Municipal Corporation Panchkula has processed the remaining waste.

ii. The average quantity of legacy waste processed daily (based on last month's data) at **SECTOR-23** is 1673.50 MT per day, although the current processing rate is approximately 958.50 MT per day. This decline in processing rate is attributed to several factors, including power failures, adverse weather conditions, and rainfall occurrences, which affected operations 5 times in February, March, and April 2024. Efforts are in process to optimize the operation of the trommel plant to achieve its full capacity of 2000 MT per day. As of today, 17.04.2024, the total quantity processed from 03.12.2023 is 2,43,610.00 MT, out of the total legacy quantity of 304645.00 MT. The total approximate area of the Dumpsite, Sector 23, is 12 acre, of which 4.25 acre have been successfully reclaimed. Upon processing the remaining 304645.00 MT of waste, it is anticipated that an additional 1 acre will be reclaimed bringing the total reclaimed area to 5.25 acre. In adherence to the directives of the Hon'ble Tribunal for timely completion of the legacy waste quantity, Municipal Corporation, Panchkula has initiated a case for enhancement, which was approved by the Director ULB vide memo No. PA/CE/2024/1193 dated 14-03-2024. The enhancement includes an additional quantity of 70,000 MT. However, due to the enforcement of

the model code of conduct, Municipal Corporation, Panchkula is unable to proceed with new tenders or seek approval from competent authorities. Based on the average quantity of legacy waste processed and the projected processing rate, the Municipal Corporation Panchkula confident of achieving the total quantity of 3,74,645 MT by the completion date specified in the revised work order, dated 18.05.2024.

During the model code of conduct, Municipal Corporation, Panchkula is collaborating with IIT Roorkee/Delhi and Punjab Engineering College for reassessment of the remaining balance of legacy waste.

Subsequently, the Municipal Corporation, Panchkula intends to re-tender the work based on the data provided by these institutions following the survey.

iii. The daily waste collected from Door-to-Door, totalling 200 MT per day, has an average quantity processed (based on last month's data) at Patvi, Ambala. The Current processing of daily waste of 200 MT at Patvi, Ambala, utilizing windrows method and trommel machines. Additionally, we have initiated a tendering process for the construction of MRF facilities, which includes the design of 792 compost pits at village Alipur, Panchkula. The tendering process is expected to be finalized within 30-60 days after the conclusion of the Model Code of Conduct for Lok Sabha Elections-2024.

iv. The breakdown of fractions and their final disposal of legacy waste from Jhuriwala and Sector-23 sites is as follows:

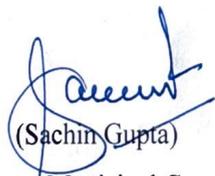
- (a) Inert fractions constitute 10 to 12%
- (b) Compost comprises 70 to 75%
- (c) RDF accounts for 13 to 15%
- (d) C&D waste constitutes 0.09 to 0.10%
- (e) Recyclable material makes up 0.80 to 1.0%.

All fractions generated during the processing of legacy waste are disposed off in compliance with regulations. Compost and inert material are disposed off through methods such as landfilling or sub-grade placement on National Highways and farmlands. C&D waste disposal is carried out through agreements established between the contractor and the stone crusher. Furthermore, RDF is directed to a co-processing plant, while recyclable material is transported to authorized recyclers approved by the Government.

4. That the aforesaid status report may kindly be allowed to be placed on record of this Hon'ble Tribunal in compliance of order dated 15 Feb 2023.

Place: PANCHKULA

Dated: 24.04.2024



(Sachin Gupta)

Commissioner, Municipal Corporation,
Panchkula











